



2026:AHC:18498

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 41123 of 2025

Bunty

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mohd. Kamar Shah Alam
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard learned counsel for the applicant, Sri Manoj Kumar Singh, learned A.G.A. for the State-Respondent and perused the record of the case.

The present bail application has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 268 of 2020, under Sections 8/20 of Narcotic Drugs and Psychotropic Substances Act, 1985, Police Station Swar, District Rampur.

Learned counsel for the applicant has contended that in the aforesaid case the applicant was granted bail by the Additional Session Judge, Court No. 5, Rampur, vide order dated 29.07.2020. In the aforesaid case, the applicant could not appear before the Trial Court as such his bail application was rejected. Thereafter, the applicant was granted second bail by the Trial Court vide order dated 29.03.2023. Again, the applicant could not appear before the Trial Court as such the bail application of the applicant was rejected. Thereafter the applicant was arrested by the Police. Vide order dated 26.09.2025, the applicant filed third bail application before the Trial Court and the same was dismissed as not pressed. Thereafter, the applicant moved fourth bail application before the Trial Court and the same was rejected vide order dated 16.10.2025 by the Additional Sessions Judge, Court No. 4, Rampur. Being aggrieved, the applicant moved the present bail application before this Court. The applicant is in jail since 12.09.2025. He submits that the applicant is having criminal history of three other cases to his credit which has been explained in the supplementary affidavit. He submits that there is no likelihood of his fleeing from course of justice or tampering with

evidence in case of release on bail. In case the applicant is released on bail he will not misuse the liberty of bail.

Per contra learned A.G.A. has opposed the bail prayer of the applicant by contending that the innocence of the applicant cannot be adjudged at pre-trial stage who is involved in supplying contraband, therefore, the applicant does not deserve any indulgence. In case the applicant is released on bail he will again indulge in similar activity.

Accordingly, the bail application is **allowed**.

Without expressing any opinion on the merits, let the applicant, **Bunty**, involved in the aforesaid case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

1. The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.
2. The applicant shall cooperate in the trial sincerely without seeking any adjournment.
3. The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

In case of breach of any of the above conditions, it shall be a ground for cancellation of bail. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

January 28, 2026
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(Ashutosh Srivastava,J.)